

**Progress in construction of Delhi-Jaipur Expressway**

†2504. SHRI RAM NARAIN DUDI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that the Finance Minister had announced to build an expressway between Delhi and Jaipur in his budget speech, 2006-07;
- (b) if so, the reasons for not giving top priority to the construction of said expressway by Government; and
- (c) by when the construction of said expressway would be initiated?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) Development of Delhi-Jaipur Expressway was earlier envisaged under NHDP. Initially, a Greenfield alignment for Delhi-Jaipur Expressway was envisaged. Meanwhile, the Cabinet Committee on Economic Affairs approved Bharatmala Pariyojana Phase-I in October, 2017 under which development of Delhi-Jaipur Expressway was also included.

Now, development of Greenfield Delhi-Vadodara-Mumbai Expressway has been taken up. The Expressway intersects already developed Agra-Jaipur section of NH-11 near Dausa. Alternate connectivity from Delhi to Jaipur has been envisaged through development of Delhi-Dausa section of this Expressway in conjunction with Dausa-Jaipur Section of NH-11. The civil construction works on Delhi-Dausa section of the expressway have already been awarded with scheduled completion period within 730 days from the appointed date.

**Proposal for NHs in Telangana**

2505. SHRI B. LINGAIAH YADAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that Government of Telangana has proposed to convert Kodad-Miryalaguda-Devarakonda-Kalvakuriti-Jedcherla road as National Highway;
- (b) if so, the time when such request has been made to the Ministry; and
- (c) details of the action taken on the stretch?

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†Original notice of the question was received in Hindi.

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) Kodad-Miryalaguda - Devarakonda - Kalwakurti- Jadcherla road was notified as new National Highway No. 167 in Gazette of India on 30.11.2016.

**Compliance of good Samaritan Guidelines**

2506. SHRIMATI VANDANA CHAVAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the manner in which Ministry is monitoring the compliance of the Good Samaritan Guidelines;
- (b) whether Ministry has put in place a grievance redressal mechanism for violation of Good Samaritan Guidelines and if so, the details thereof;
- (c) whether any nodal officer has been designated to receive complaints in case the Good Samaritan Guidelines are not followed; and
- (d) the details of all the cases where action has been taken for violation of Good Samaritan Guidelines, State-wise?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) Ministry has issued guidelines in pursuance of order dated 29.10.2014 in W.P. No. 235 of 2012 of Hon'ble Supreme Court of India to protect the Good Samaritans. As per Para 1 (7) and (8) of the guidelines dated 12th May, 2015, Standard Operating Procedures for the examination of Good Samaritans by the Police or during trial has been issued by the Ministry on 21st January 2016 envisaging the procedures to be followed for the examination of an eyewitness to a road accident, so that the witness does not get harassed.

The Hon'ble Supreme Court of India *vide* its order dated 30th March 2016 have approved both the guidelines dated 12.05.2015 and 21.01.2016 with slight modification and directed that these guidelines, as modified, be complied with by the Union Territories and all the functionaries of the State Governments as law laid down by the Court under Article 32 read with Article 142 of the Constitution of India and the same be treated as binding as per the mandate of Article 141.

(c) and (d) No Sir, No such information is available in the Ministry as Law and Order is a State Subject.